

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1909 of 2021

N. Prithvi Teja	...	Petitioner
Versus		
The Union of India through C.B.I.	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	: Mr. A.K. Kashyap, Sr. Advocate
For the State	: Mr. Rohit Sinha, Advocate

Order No.02 Dated- 17.04.2021

Heard the parties through video conferencing.

Perusal of the record reveals that the preliminary enquiry was registered in terms of order dated 25.07.2018 in W.P. (PIL) No.3503 of 2014 with W.P. (PIL) No.2470 of 2015 of which led to lodging of the FIR. The undersigned was a member of the said division bench which passed the order in W.P. (PIL) No.3503 of 2014 with W.P. (PIL) No.2470 of 2015.

Hence, the Registry is directed to place the matter before Hon'ble the Chief Justice for listing of this case before any Bench in which the undersigned is not a member.

(Anil Kumar Choudhary, J.)

Gunjan-